

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE  
LOK SABHA  
UNSTARRED QUESTION No. 90**

**TO BE ANSWERED ON FRIDAY, THE 2<sup>ND</sup> FEBRUARY, 2018  
13, MAGHA, 1939 (SAKA)**

**SELF REPORTING MECHANISM**

**90. SHRI CH. MALLA REDDY:**

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government/Income Tax Department proposes to create a self-reporting mechanism for income estimates, tax payments and advance tax liability by certain taxpayers on voluntary compliance basis by inserting a new Rule 39A and Form No. 28AA in the Income Tax Rules, 1962; and
- (b) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI SHIV PRATAP SHUKLA)**

(a)&(b) Rule 39A was proposed to be introduced in the Income-tax Rules, 1962 with a view to create a mechanism for self-reporting of estimates of current income, tax payments and advance tax liability by certain taxpayers on voluntary compliance basis. In this context, the draft Rule 39A and Form No. 28AA were placed in public domain for inviting comments from stakeholders and general public. The representations received from the stakeholders have been examined and it has been decided that the matter shall be taken up by the Task Force set up for drafting a new direct tax legislation.

-----